



**RESERVE BANK OF INDIA**

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[www.rbi.org.in/hindi](http://www.rbi.org.in/hindi)

e-mail: [helpprd@rbi.org.in](mailto:helpprd@rbi.org.in)

**PRESS RELATIONS DIVISION**, Central Office, Post Box 406, Mumbai 400001  
Phone: 2266 0502 Fax: 2266 0358, 2270 3279

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### **Depositors of The Aurangabad Peoples' Cooperative Bank Ltd., Aurangabad, Maharashtra to get up to Rs.1 lakh**

In view of the fact that the The Aurangabad Peoples' Cooperative Bank Ltd., Aurangabad, Maharashtra had ceased to be solvent, the Reserve Bank of India, on January 13, 2005 delivered to the bank the order of cancelling its licence. A requisition has been made to the Commissioner for Co-operation and Registrar of Cooperative Societies, Maharashtra for winding up of the Aurangabad Peoples' Cooperative Bank Ltd., Aurangabad, Maharashtra and to appoint a liquidator therefor. It may be highlighted that all the depositors of The Aurangabad Peoples' Cooperative Bank are eligible to get their claims up to Rs.1 lakh from the Deposit Insurance and Credit Guarantee Corporation (DICGC). The liquidator is required to expeditiously send the claims of all depositors to DICGC. Every effort will be made to complete the formalities within about 90 days to settle the depositors' claims.

Earlier, as an inspection of the bank by the Reserve Bank of India with reference to its financial position as on December 31, 2002 revealed its precarious financial position, the bank was issued instructions to improve its financial position. The next statutory inspection by the Reserve Bank of India with reference to its financial position as on December 31, 2003 revealed further deterioration in the bank's financial position and brought out several deficiencies and irregularities in its functioning. The bank was placed under directions with effect from the close of business as on October 5, 2004, and a show cause notice was issued to the bank on October 26, 2004 advising it to show cause as to why the licence granted to it for carrying on banking business should not be cancelled. The bank's reply to the notice was examined and was found not satisfactory. In view of this and the various serious violations of RBI guidelines and negative net worth, negative CRAR, high NPAs and significant erosion of deposits revealed during the inspection, the Reserve Bank of India took the extreme measure of cancelling the licence of the bank in the interest of the bank's depositors. With the cancellation of its licence and taking it into liquidation, the process of paying the depositors of The Aurangabad Peoples' Cooperative Bank Ltd., Aurangabad, Maharashtra, the amount insured as per the DICGC Act will be set in motion.

For any clarifications, depositors may approach the Deputy General Manager, Urban Banks Department, Reserve Bank of India, Nagpur. His contact details are as below :

Postal Address : Urban Banks Department, Reserve Bank of India,  
Additional Office Building, East High Court, Nagpur-440 001.  
Telephone Number : (0712) 2532321  
Fax Number : (0712) 2552896  
E-mail Address : [rdnagpur@rbi.org.in](mailto:rdnagpur@rbi.org.in)

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**Ajit Prasad**  
Manager